## PATNA HIGH COURT LEGAL SERVICES COMMITTEE N O T I C E

## NATIONAL LOK-ADALAT

This is for information to all parties and the learned Lawyers that National Lok Adalats will be held on **14<sup>th</sup> March 2026**, **9<sup>th</sup> May 2026**, **12<sup>th</sup> September 2026 and 12<sup>th</sup> December 2026** in terms of Letter No. F.No. L/34/2018/NALSA dated 04<sup>th</sup> December, 2025 of National Legal Services Authority. Schedule for National Lok Adalat to be held in the year 2026 is as under:-

1 <sup>st</sup> National Lok Adalat	14 <sup>th</sup> March, 2026,
2 <sup>nd</sup> National Lok Adalat	9 <sup>th</sup> May, 2026
3 <sup>rd</sup> National Lok Adalat	12 <sup>th</sup> September, 2026
4 <sup>th</sup> National Lok Adalat	12 <sup>th</sup> December, 2026

Following types of cases (pre-litigation and pending) may be taken up for settlement in the aforesaid National Lok Adalat:-

## a. Pre-litigation:

All type of Civil and Compoundable Criminal cases, as may be permissible under the Act/Regulations may be taken up. The data and record of registration of cases be maintained by DLSA/HCLSC or TLSC under the directions of SLSA.

The SLSA will make all endeavors to promote registration of prelitigation cases and services of notices through digital platforms/online mode to ease pressure on conventional system.

## b. Pending in the Courts:

All type of civil and compoundable criminal cases including following:

- i. Criminal Compoundable Offences;
- ii. Plea Bargaining Cases,
- iii. NI Act cases under Section 138,
- iv. Money Recovery cases;
- v. Motor Accident Claim cases;
- vi. Compoundable Traffic Challans,
- vii. Labour dispute cases;
- viii. Disputes related to Public Utility services such as Electricity & Water Bills cases etc. (excluding non-compoundable),
- ix. Matrimonial disputes (except divorce)/Family disputes,
- x. Land Acquisition cases;
- xi. Service matters including pension cases;
- xii. Revenue and other ancillary matter, pending High Court, district Courts and state/district/taluka authorities.
- xiii. IPR matter/Consumer matters/ also other matters pending before any other quasi-judicial authority
- xiv.Other civil cases (rent, easmentary rights, injunction suits, specific performance suits etc.).

This is for information to all concerned.

Dated:-17.12.2025 By the order,

Sd/-